

1	2	11	12	13	14	15	16	17	18
22.	Tamil Nadu	12.00	3	0.00	0	33.24	6	136.74	36
23.	Tripura	48.00	10	0.00	0	0.00	0	68.00	15
24.	Uttar Pradesh	0.00	0	0.00	0	0.00	0	280.00	97
25.	West Bengal	0.00	0	0.00	0	0.00	0	100.00	25
26.	A & N Islands	0.00	0	0.00	0	0.00	0	20.00	5
27.	Chandigarh	0.00	0	0.00	0	0.00	0	5.00	2
28.	D & N Haveli	0.00	0	0.00	0	0.00	0	0.00	0
29.	Daman & Diu	0.00	0	0.00	0	0.00	0	0.00	0
30.	Delhi	0.00	0	0.00	0	0.00	0	0.00	0
31.	Lakshadweep	4.00	1	0.00	0	0.00	0	4.00	1
32.	Pondicherry	0.00	0	0.00	0	0.00	0	0.00	0
<b>Total</b>		<b>655.70</b>	<b>127</b>	<b>660.00</b>	<b>104</b>	<b>949.99</b>	<b>157</b>	<b>5346.30</b>	<b>1364</b>

The actual amount sanctioned for Mizoram for 196-97 is Rs. 35,07,864/-

No sanction has been released during 1998-99.

[English]

#### Financial Crunch in Oil India Ltd.

6016. SHRI NADENDLA BHASKAR RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Oil India Ltd. is facing a stringent financial constraints as a result of non-payment of outstanding dues by the Assam State Electricity Board and Hindustan Fertilizer Corporation to the extent of Rs. 130 crores for the natural gas supplied to them;

(b) whether this resources crunch is impeding the increased oil exploration activity of Oil India Ltd. and decreasing its bidding capacity for oil exploration in future; and

(c) if so, the steps being taken by the Government to help the Oil India Ltd. to come out of the financial crunch?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) The non-payment of outstanding dues by the Assam State Electricity Board (ASEB) and Hindustan Fertilizer Corporation Ltd. (HFCL) had an adverse impact on Oil India Ltd.'s cash flow, as a result of which the company had to resort to borrowings to meet the shortfall in internal resource generations.

(c) On taking up the matter with the managements of both ASEB and HFCL by Oil India Ltd., both the companies confirmed that they would pay the current bills and indicated a plan for liquidating the outstanding dues in a phased manner.

[Translation]

#### Unauthorised Construction

6017. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that the unauthorised commercial constructions are increasing in Delhi;

(b) the number of notices issued in this regard;

(c) the number of unauthorised construction against which action has been taken so far; and

(d) the steps being taken by the Government to check the illegal commercial construction?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) The information is being collected and will be laid on the Table of the House.

#### Koch Rajbanshi Committee

6018. SHRI MADHAB RAJBANSHI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that Koch Rajbanshi